

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 217 OF 2018 IN
DFR NO. 4152 OF 2017

Dated: 5th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. P.V. Dinesh
Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Sidhant Sinha
for Mr. Sriram P. for R-1

ORDER

The learned counsel, Mr. Sidhant Sinha accepts notice on behalf of the first Respondent. He undertakes to file his Vakalatnama in the matter within two weeks. Further, he prays for two weeks time to file his reply objection to the IA No. 217 of 2018.

Submissions made by the learned counsel appearing for the first Respondent, as stated above, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file his Vakalatnama as well as his reply objection to the IA No. 217 of 2018 within two weeks i.e. by 17.04.2018 after duly serving copy on the other side.

List this matter on **18.04.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member